

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 248/2023**

**IN THE MATTER OF:**

VARUN GULATI

APPLICANT

VERSUS

STATE OF U.P. & ORS.

RESPONDENTS

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DELHI

RESPONDENT NO.17 To 20 & 22 To 23

DATED: 03/01/2024

THROUGH

*Deepak Kumar Shukla*  
Counsel

DEEPAK KUMAR SHUKLA  
E. No. D/1007-A/2007 Advocate  
SUPREME COURT OF INDIA  
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Lawyers Chamber, Supreme Court  
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E-mail: advdeepak1966@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI.**

**O.A. No. 248/2023**

**IN THE MATTER OF:**

VARUN GULATI

APPLICANT

VERSUS

STATE OF U.P. & ORS.

RESPONDENTS

**N.D.O.H. 05/01/2024**

**REPLY ON BEHALF OF RESPONDENT NO.17 TO 20  
AND RESPONDENT NO. 22 TO 23 TO THE  
ORIGINAL APPLICATION OF THE APPLICANT  
UNDER SECTION 18 (1) READ WITH SECTION 14,  
15, 16 & 17 OF N.G.T. ACT, 2010**

MOST RESPECTFULLY SHOWETH:

**Preliminary objections/submissions:**

- A. That the OA filed by the applicant is malafide as he appears to be not the actual residents of Arya Nagar, Roop Nagar or Tronica City at all. It is humbly submitted that applicant giving his address while filing the instant OA is Tilak Nagar Delhi and he miserably failed to show his any

address within the district of Ghaziabad UP though he claiming to be a resident in district of Ghaziabad.

B. That it is further humble submitted that the applicant claims to be doing voluntary activity for protection of environment for many years including filling of several cases before Hon'ble NGT. Though it seems he is associated with some NGO but for the reason best Known to him he has not named any NGO he is associated with at the same time he is not disclosing he having no any association or connection with any NGO connecting to environmental protection. It is further submitted he has claimed to be file several cases but here also he failed to detail any previous cases and therefore it seems amply clear he is suppressing the material facts about his bonafide identity about his activity in environment related matter.

C. That applicant by not disclosing any address within the district of Ghaziabad can't claim himself resident of concerned locality and therefore facts and circumstances disclosed in the

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application is not reliable and the filed OA is because of malafide intention.

- D. That applicant in his submissions unnecessarily exceeded and exaggerated in use of phraseology by using the words the Loni area UP will be Next Cancer Colony of UP and it seems applicant is indulged in fear mongering among the residents of the concerned area of district of Ghaziabad.

From above submissions it is humbly submitted before this Hon'ble Tribunal on these grounds alone the present OA under reply is liable to be dismissed with exemplary cost.

**Parawise reply:**

- 1-2 That contents of para 1 & 2 of the OA are misleading and wrong submissions hence denied. It is humbly submitted that applicant intention is malafide, as he is not the resident of area concerned and the applicant also not aware of real facts and circumstances of the raised issue of the OA.

3. That contents of para 3 of the OA regarding his activity of matter in environment is not commented for want of knowledge. However it is humbly contented that "whether applicant is associated with any NGO?" otherwise he must come out and say his association with any NGO in the field of environmental protection otherwise he should declare out rightly all his activity is under his individual capacity. The kind attention of Hon'ble Tribunal is drawn to the fact that funding of some NGO in the past is banned by the government of India as some people are working at the behest of foreign entity against the interest of the country on the other hand there is a fashion to be in service of society with ulterior and dishonest motive.
4. That the contents of para 4 of the OA is wrong and denied. It is specifically denied that the applicant is the resident of area concerned of Ghaziabad UP as he miserably failed to show any address in concerned district. It is further denied that the applicant is any acquaintances on the subject in the OA. The applicant despite claiming to be resident of Ghaziabad in UP have given his

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address of Tilak Nagar Delhi, hence his submission of facts can not be relied upon. It is humbly submitted to the knowledge of answering respondent no.17 to 20 and respondent no. 22 to 23 no actual resident of Loni area Ghaziabad UP in any case anywhere on the subject matter raised in the OA.

5.1-5.3. That the contents of para no. 5.1 to 5.3 are wrong false and denied. It is denied that any unauthorized illegal polluting dying factories (red category) are operating by the answering respondent no.17 to 20 and respondent no. 22 to 23 in violation any environmental rules and norms. It is humbly submitted that none of the establishment/factories of the answering respondent no. 17 to 20 and respondent no. 22 to 23 are being run without requisite formalities as per law and rules and allegation labeled in the OA is completely false.

5.4. That the contents of para no. 5.4 are wrong and denied. It is wrong and denied that any dying factories are run by answering respondent no.17

to 20 and respondent no. 22 to 23 are illegally extracting the ground water without any requisite permission/sanction/NOC from the government agency/department. It is further denied that any dying factories of the answering respondent no.17 to 20 and respondent no. 22 to 23 are discharging any toxic untreated effluent into the ground thereby contamination of ground water. It is humbly submitted the answering respondent having all the requisite permission/sanction/NOC for its need of water and requisite requirement of discharge of effluent are as per the required norms by the concerned agency. The requisite documents/paper is being annexed herewith and marked as **Annexure R-1/1 (colly)**.

5.5-5.8 That the contents of para 5.5 to 5.8 are wrong and denied. It is denied that any outlets of the answering respondent no.17 to 20 and respondent no. 22 to 23 are discharging any toxic waste/effluent in ground water without any required treatment. It is further denied that outlets of answering respondent no.17 to 20 and respondent no. 22 to 23 are causing serious

health hazards to the people residing in the areas and locality. It is humbly submitted that answering respondent no.17 to 20 and respondent no. 22 to 23 have all requisite effluent treatment plant in their running factory and no any toxic waste discharge into the ground thereby causing any health issues to the residents nearby colonies or areas. The requisite papers and documents are being annexed herewith for kind perusal of this Hon'ble Tribunal and and marked as **Annexure R-1/2 (colly)**.

5.9-5.11. That the contents of para 5.9 to 5.11 are wrong and denied. It is denied that any illegal unauthorized dying factories are being run by answering respondent no.17 to 20 and respondent no. 22 to 23 and rest contents of para no 5.9 to 5.11 are scientific knowledge which is not commented.

5.12-5.14 That the contents of para no. 5.12 to 5.14 are wrong and denied. It is denied that answering respondent no.17 to 20 and respondent no. 22 to 23 are engaged in any

activity detrimental to the environments. It is specifically submitted that misleading analogy is being given of Loni area as Cancer colony. The applicant having no right or authority to brand any area or to forecast any area as Cancer Colony and applicant is liable for defaming area or region and to cause fear in the mind of the residents and consequently also causing devaluation in the property and discriminating the residents of Loni areas as Cancer Region area without any declaration by competent authority as per scientific parameter. The applicant is branding Loni colony as cancer colony has made mockery of the residents of the area, defamatory also and causing unnecessarily fear in the mind of the people without any authority or knowledge. The applicant has acted in totally irresponsible manner and as these phrases can be used as to propagate the message thereby causing entire Loni area into the economic backwardness. At the same time, it is also causing discrimination towards the residents of Loni area. It is further humbly submitted that the answering respondent no.17 to 20 and respondent no. 22 to 23 have all

requisite permission/consent/NOC for electricity connections.

5.15-5.16 That the contents of para no. 5.15 to 5.16 are wrong and denied. The relied upon citations of Hon'ble Supreme Court is matter of records, however same are not relevant in the present matter and rest of the submission in the para 5.15 is of scientific knowledge, hence required no comments. It is reiterated that no factories of answering respondent no.17 to 20 and respondent no. 22 to 23 are running illegally and causing any damages to the environment.

5.17. That the contents of para no. 5.17 are not commented for want of knowledge and the same are matter of records.

5.18-5.19 That the contents of para no. 5.18 to 5.19 are wrong and denied. It is further submitted that applicant is not the residents of the area as claimed and hence having no bonafide locus standii to file the present application before the Hon'ble Tribunal. It is reiterated that present OA is filed with malafide intention and without locus

standii and same is serous abuse/misuse of process of law.

6.1-6.8 That the contents of 6.1 to 6.8 are not commented as same are lecture on subject of environment and knowledge of environmental science.

### **REPLY TO THE GROUNDS**

7.1-7.5 That the contents of para no. 7.1 to 7.5 are misleading and applicant has no cause of action before the Hon'ble Tribunal as facts are not true as submitted in the OA. Further reiterated that present OA is due to malafide intention and none of the ground exist, so that to move into action of the provisions of the National Green Tribunal Act 2010 and the present OA deserves to be dismissed with heavy cost. The submissions made under the preliminary submissions/objections and in the parawise reply may kindly be read as part and parcel for reply to grounds in the OA.

8. That law of limitation is matter of law/ records hence not commented but since no cause of

action exists as depicted in the OA hence the same are irrelevant to comment upon.

9. Last para is prayer clause which is wrong and denied. In view the facts and circumstances as referred above.

**Prayer**

In view of abovesaid facts and circumstances it is therefore most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the present OA of the applicant with heavy cost against the applicant and in favour of answering respondent no.17 to 20 and respondent no. 22 to 23.

*Handwritten signatures and names:*  
 - *श्रीधर अशोक*  
 - *अरुण*  
 - *तारुण*  
 - *अरुण/कुमार*

DELHI

RESPONDENT NO.17 To 20 & 22 To 23

DATED: 03/01/2024

THROUGH

*Handwritten signature: J.P. Mishra*

J.P. MISHRA & ASSOCIATES  
 ADVOCATS

CH. NO. 643, WESTERN WING,  
 TIS HAZARI COURTS, DELHI-54.

MOB. :8376954139

EMAIL: [advdeepak1986@gmail.com](mailto:advdeepak1986@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN  
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**O.A. No. 248/2023**

**IN THE MATTER OF:**

VARUN GULATI

APPLICANT

VERSUS

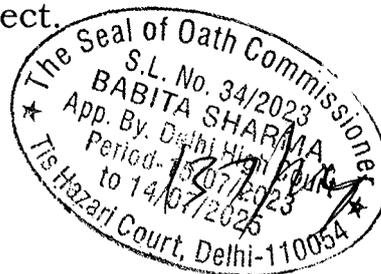
STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Shree Ghanshyam Textiles through its Partner Sh, Sanjay Mittal, located At K-19, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 19 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and explained to me in my vernacular language. The same are true and correct.



13

3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

For SHRI GHANSHYAM TEXTILES

*[Signature]*

DEPONENT Proprietor

5 JAN 2024

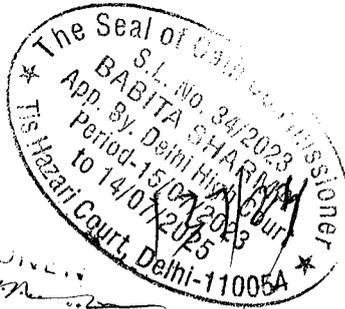
**VERIFICATION:**

Verified at Delhi on this \_\_\_\_\_ day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom.

For SHRI GHANSHYAM TEXTILES

*[Signature]*

DEPONENT Proprietor



IDENTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *Shri Ghanshyam*  
S/o W/o R/o *Shri Ghanshyam*  
Identified by Shri/Smt. *[Signature]*  
has solemnly affirmed before me  
Delhi on *5 JAN 2024*  
at *Delhi* No. *34/2023*  
that the Contents of the affidavit which have  
been read and explained to him are true and  
correct to his knowledge.

*[Signature]*  
Magistrate, S.D. O.

5 JAN 2024

*Shubda*  
I identify the Proprietor who  
has signed in my affidavit

**BEFORE THE HON'BLE NATIONAL GREEN  
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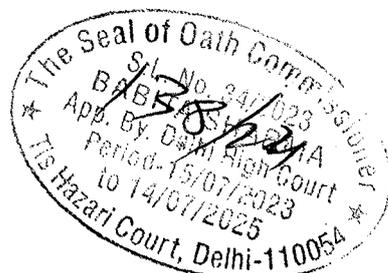
STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Rukmani Craft through its Proprietor Sh. Jagbir Singh, located At K-26, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 18 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and



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explained to me in my vernacular language. The same are true and correct:

- 3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

M/S RUKMANI CRAFTS

*[Signature]*  
Proprietor

DEPONENT

*[Handwritten signature]*

Identify the deponent who has signed in my language

VERIFICATION:

JAN 2024

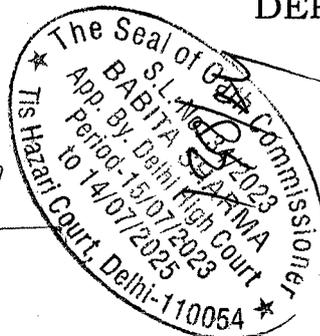
Verified at Delhi on this \_\_\_\_\_ day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom. M/S RUKMANI CRAFTS

*[Signature]*  
Proprietor

DEPONENT

IDENTIFIED THAT THE DEPONENT  
Shri/Smt./Km.....  
S/o W/o R/o.....  
Identified by Shri/Smt.....  
has solemnly affirmed before me at  
Delhi on..... at St. No.....  
that the Contents of the affidavit which have  
been read and explained to him are true and  
correct to his knowledge.

*[Signature]*  
13 JAN 2024  
*[Signature]*



13 JAN 2024

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 248/2023**

**IN THE MATTER OF:**

VARUN GULATI

APPLICANT

VERSUS

STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Tushar Garments through its Proprietor Sh. Adesh Tyagi, located At G-113, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 23 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and



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explained to me in my vernacular language. The same are true and correct.

3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

For TUSHAR GARMENT'S

DEPONENT PROP.

*Handwritten note:* I identify the deponent who has signed in my presence

**VERIFICATION:**

13 JAN 2024

Verified at Delhi on this day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom.

For TUSHAR GARMENT'S

DEPONENT PROP.

VERIFIED THAT THE DEPONENT, Shri/Smt./Km. S/o W/o R/o

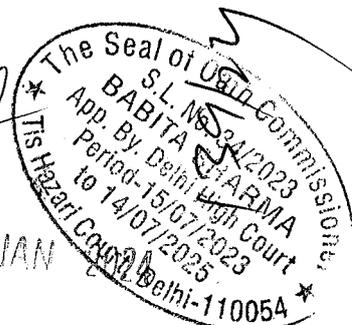
*Handwritten:* Tushar

Identified by Shri/Smt./Km. has solemnly affirmed before me at Delhi on that the Contents of the affidavit which have been read and explained to him are true and correct to his knowledge.

*Handwritten:* M. Datta  
13 JAN 2024  
D.C. Saini

Notary Commission

13 JAN



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 248/2023**

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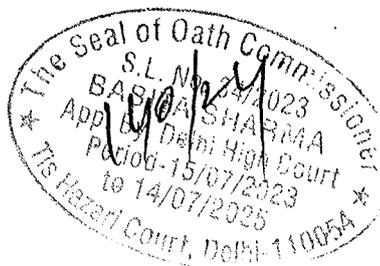
STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Aradhya Garment through its Proprietor Sh. Ashwani Kumar, located At K-121, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 17 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and explained to me in my vernacular language. The same are true and correct.



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3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

अश्वनी कुमार  
Prop.

DEPONENT

*Shubda*

**VERIFICATION:**

I identify the deponent  
has signed in my presence

Verified at Delhi on this 13 day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom.

DEPONENT

VERIFIED THAT THE DEPONENT  
Shri/Smt./Km.....  
S/o W/o R/o.....  
Identified by Shri/Smt.....  
has solemnly affirmed before me a  
Delhi on..... at St. No.....  
that the Contents of the affidavit which  
been read and explained to him are true and  
correct to his knowledge.

अश्वनी कुमार  
Prop.



*Shubda*

13 JAN

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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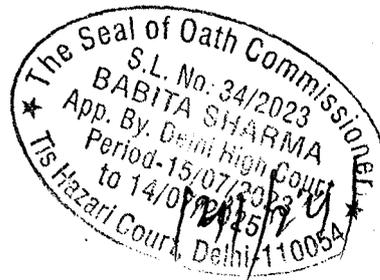
STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Krish Garments through its Proprietor Sh. Sanjay Kumar, located At G-109, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 22 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and explained to me in my vernacular language. The same are true and correct.



21

3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

For KRRISH GARMENT'S

*[Signature]*

PROP.

DEPONENT

*[Handwritten signature]*

Identify the deponent who has signed in my presence

**VERIFICATION:**

13 JAN 2024

Verified at Delhi on this day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom.

For KRRISH GARMENT'S

*[Signature]*

PROP.

DEPONENT

IDENTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *[Signature]*  
S/o W/o R/o *[Signature]*  
Identified by Shri/Smt. *[Signature]*  
has solemnly affirmed before me at Sl. No. *[Signature]*  
Delhi on *[Signature]* that the Contents of the affidavit which have  
been read and explained to him and found correct to his knowledge

13 JAN 2024

Oath Commissioner

*[Signature]*



13 JAN 2024

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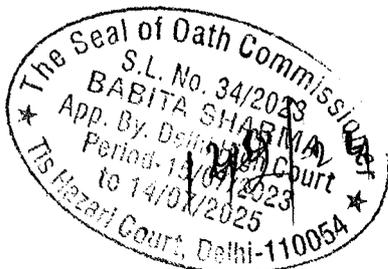
STATE OF U.P. & ORS.

RESPONDENTS

**AFFIDAVIT**

I, Raj Dying through its Partner Sh. Tarak Nath, located At G-76, Sector-D1, Tronica City, Loni Ghaziabad, UP, do hereby solemnly affirm and declare as under:-

1. That I am for the answering respondent no. 20 in the above noted case and well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying Reply to the Original Application filed by the applicant has been drafted by my counsel under my instructions. Contents of the same have been read over and explained to me in my vernacular language. The same are true and correct.



23

3. That the contents of the same be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

For RAJ DYEING COMPANY

Tarek Nohy

Partner

DEPONENT

Shubda  
Identify the deponent who has signed in my presence

VERIFICATION:

Verified at Delhi on this 3 day of January, 2024, that the contents of my above affidavit are correct and true to my knowledge and nothing material has been concealed therefrom.

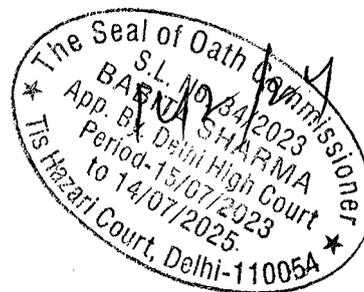
For RAJ DYEING COMPANY

Tarek Nohy

Partner

DEPONENT

IDENTIFIED THAT THE DEPONENT  
Shri/Smt./Km..... Roy Dey  
S/o W/o R/o.....  
Identified by Shri/Smt. A. Bhatia  
has solemnly affirmed before me at Sl. No. 3  
Delhi on 3 JAN 2024 that the Contents of the affidavit which have been read and explained to him are true and correct to his knowledge.



Oath Commissioner

3 JAN 2024

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Annexure R1/1 (Colly)

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## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/  
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045314

VALID FROM 28/12/2021 TO 27/12/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000404

Name of the Owner	SANJAY MITTAL	Company Address	Plot No. K-19, Sector-D-1, Apparel Park, Tronica C
Company Name कंपनी का नाम	SHREE GHANSHYAM TEXTILES	कंपनी का पता	
Address of the Applicant	PLOT NO. K-19, Sec-D-1 APPAREL PARK, TRONICA CITY, LONI, GHAZIABAD	Application Form Serial No.	GZBD1221NIN0278
Date of Submission	18/12/2021	Specimen Signature	
Location Particulars			
District	Ghaziabad	Block	LONI
Plot No./Khasra No.	Plot No. K-19, Sector-D-1, Apparel Park	Municipality/Corporation	No
Ward No./Holding No.			Tronia City
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	02/12/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	15.00
Date of Energization (In Case of Electric Pump)		02/12/2010	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	15.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			10200

For SHREE GHANSHYAM TEXTILE

Partre

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

#### SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

26

## Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC028369**

**VALID UP TO : 02/07/2026**

<b>Name of the Applicant</b>	JAGBIR SINGH		
<b>Address of the Applicant:</b>	K-26, Sector - D-1, P-3, Apparal Park, Tronica City Industrial Area, Loni, Ghaziabad		
<b>Company Name:</b>	RUKMANI CRAFTS	<b>Company Address</b>	Plot No. K-26, Sector - D-1, P-3, Apparal Park, Tro
<b>Serial No. of Application Form</b>	GZBD0321NIN0085	<b>Date of Submission</b>	22/03/2021
<b>Specimen Signature of the User:</b>			
<b>Location particulars:</b>			
<b>District</b>	Ghaziabad	<b>Block</b>	LONI
<b>Plot No.</b>	Plot No. K-26, Sector-D-1,P-3		
<b>Municipality/Corporation</b>	Apparel Park	<b>Ward No.</b>	Tronica City
<b>Holding No.</b>			Tronica City
<b>Rate of Withdrawal (m3/hr.)</b>	19.00	<b>Date of Energization (In Case of Electric Pump)</b>	12/03/2019
<b>Particular of the Proposed Well and Pumping Device</b>			
<b>Type of the Well</b>	Tube Well/Boring	<b>Purpose of the Well</b>	Industrial
<b>Assembly Size (For Tube Well)</b>	60.00	<b>Approx. Strainer Length (For Tube Well)</b>	0.00
<b>Diameter (For Dug Well)</b>	0.00	<b>Type of Pump to be Used:</b>	Submersible
<b>H.P. of the Pump:</b>	5.00	<b>Operational Device</b>	Electric Motor
<b>Maximum Allowable Rate of Withdrawal (m3/hr.):</b>	19.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>			32300

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours I day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

M/S RUKMANI CRAFTS

*[Signature]*  
Proprietor

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

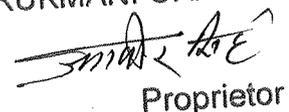
Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

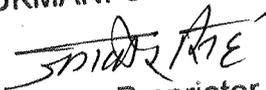
- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**

M/S RUKMANI CRAFTS

  
Proprietor

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

**This certificate is electronically generated and does not require digital signature**

M/S RUKMANI CRAFTS  
  
Proprietor



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
**147607/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2022**

**Dated : 13/01/2022**

**To ,**

Shri JAGBIR SINGH  
M/s RUKMANI CRAFTS  
K-26, Sector-D-1 (P-3), Apparal Park, Tronica City Industrial Area, Loni,  
Ghaziabad,GHAZIABAD,  
GHAZIABAD

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RUKMANI CRAFTS

Reference Application No. 14748589

Dated : 13/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RUKMANI CRAFTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
ROY Date: 2022.01.13  
18:37:55 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO-1**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, UPPCB, Ghaziabad

VIVEK Digitally  
signed by  
ROY VIVEK ROY  
Date:  
2022.01.13  
18:38:04  
+05'30'

**CEO-1**

M/S RUKMANI CRAFTS

*[Handwritten Signature]*

Proprietor

312



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031883

VALID FROM 17/12/2021 TO 16/12/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 20211200022

Name of the Owner ASHWANI KUMAR

Company Name ARADHYA GARMENTS  
कंपनी का नामCompany Address Plot No. G-121,  
कंपनी का पता Apparel Park,  
Sector-D 1, Tronica

Address of the Applicant PLOT NO G-121 SECTOR D-1 P, TDS CITY GZB

Application Form Serial No. GZBD1221NIN0256

Date of Submission 01/12/2021

Specimen Signature

## Location Particulars

District Ghaziabad

Block LONI

Plot No./Khasra No. Plot No. G-121, Apparel Park, Sector-D 1

Municipality/Corporation No

Ward No./Holding No.

TRONICA CITY

## Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well 26/10/2020

Type of Well Tube Well/Boring

Depth of the Well (In meter) 60.00

Purpose of well Industrial

Assembly Size (For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used Submersible

H.P. of the Pump 5.00

Operational Device Electric Motor

Rate of Withdrawal (m<sup>3</sup>/hr.) 15.00

Date of Energization (In Case of Electric Pump)

29/10/2020

Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.): 15.00

Maximum Allowable Running Hours Per Day: 3.00

Maximum Allowable Annual Extraction of Ground Water:

15300



This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

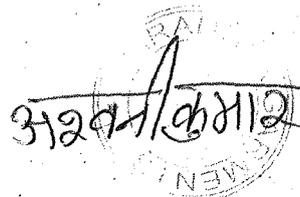
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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
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4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
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  - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
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  - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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  - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

312/2012  


Date :22/12/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature

अज्ञात/कर्मचारी



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (C)  
[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL  
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND  
WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC021469

VALID FROM 17/02/2022 TO 16/02/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000569

Name of the Owner	ADESH TYAGI	Company Address	Plot No.G-113, Sector-D1, Apparel Park
Company Name कंपनी का नाम	TUSHAR GARMENTS	कंपनी का पता	
Address of the Applicant	VILLAGE AND POST MANDOLA, DISTT GHAZIABAD	Application Form Serial No.	GZBD1221NIN0287
Date of Submission	27/12/2021	Specimen Signature	
<b>Location Particulars</b>			
District	Ghaziabad	Block	LONI
Plot No./Khasra No.	Plot No. G-113, Sector-D 1 Apparel Park	Municipality/Corporation	No
Ward No./Holding No.			Tronica City
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	08/10/2014		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	15.00
Date of Energization (In Case of Electric Pump)		08/11/2014	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	15.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	10800	Recharge Required	0.00

For TUSHAR GARMENT'S

PROP.

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

**GENERAL CONDITIONS:**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

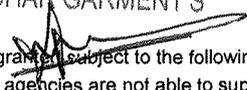
Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

For TUSHAR GARMENT'S



PROP.

- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :09/12/2022

Place:Ghaziabad

**This certificate is electronically generated and does not require digital signature**

For TUSHAR GARMENT'S



PROP.



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045573

VALID FROM 17/02/2022 TO 16/02/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000605

Name of the Owner	SANJAY KUMAR	Company Address	Plot No. G-109, Sector D-1, Apparel Park Tronica C
Company Name कंपनी का नाम	KRISH GARMENTS	Company Address कंपनी का पता	Plot No. G-109, Sector D-1, Apparel Park Tronica C
Address of the Applicant	Villag and Post MANDAULA, GHAZIABAD	Application Form Serial No.	GZBD1221NIN0290
Date of Submission	28/12/2021	Specimen Signature	
<b>Location Particulars</b>			
District	Ghaziabad	Block	LONI
Plot No./Khasra No.	Plot No. G-109, Sector D-1, Apparel Park	Municipality/Corporation	No
Ward No./Holding No.			Tronica City
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	20/09/2014		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	15.00
Date of Energization (In Case of Electric Pump)			27/09/2014
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	15.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	10200	Recharge Required	0.00

For KRISH GARMENTS

*[Signature]*  
PROP.

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

#### GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

*[Handwritten Signature]*  
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**SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :05/05/2022

Place:Ghaziabad

**This certificate is electronically generated and does not require digital signature**

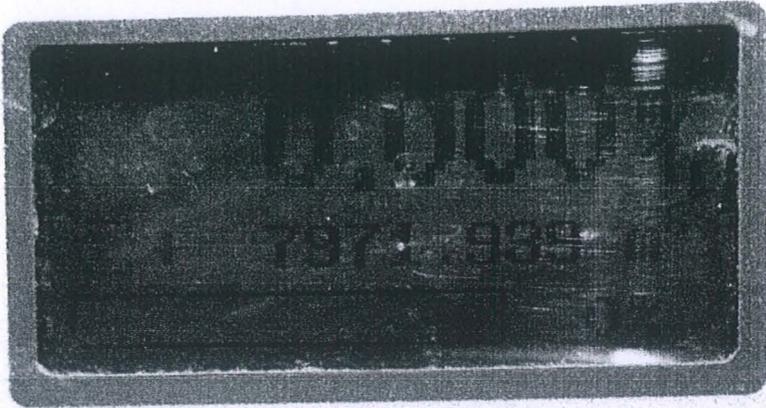
For KRRISH GARMENT'S

  
PROP.

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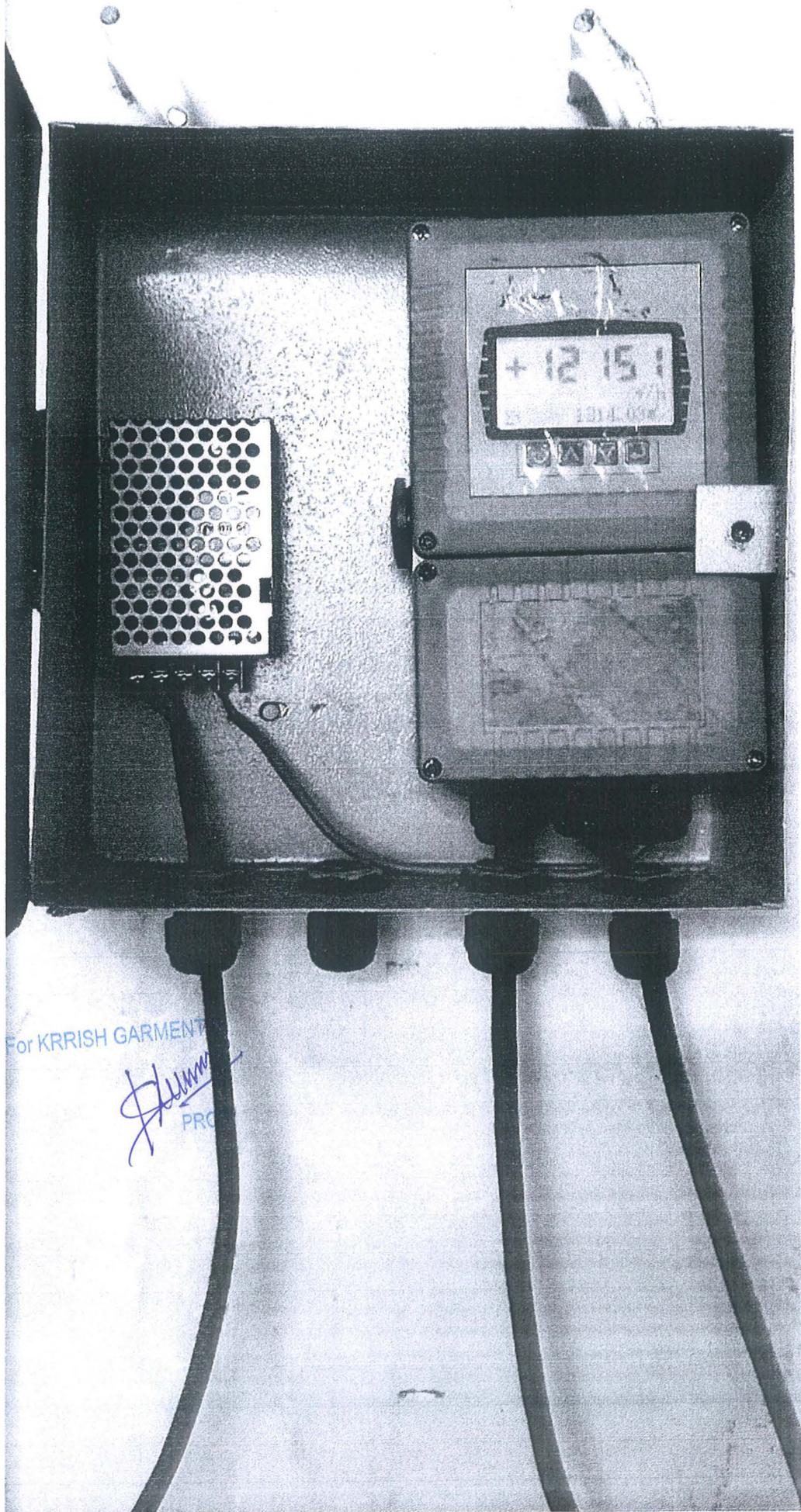
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webflow



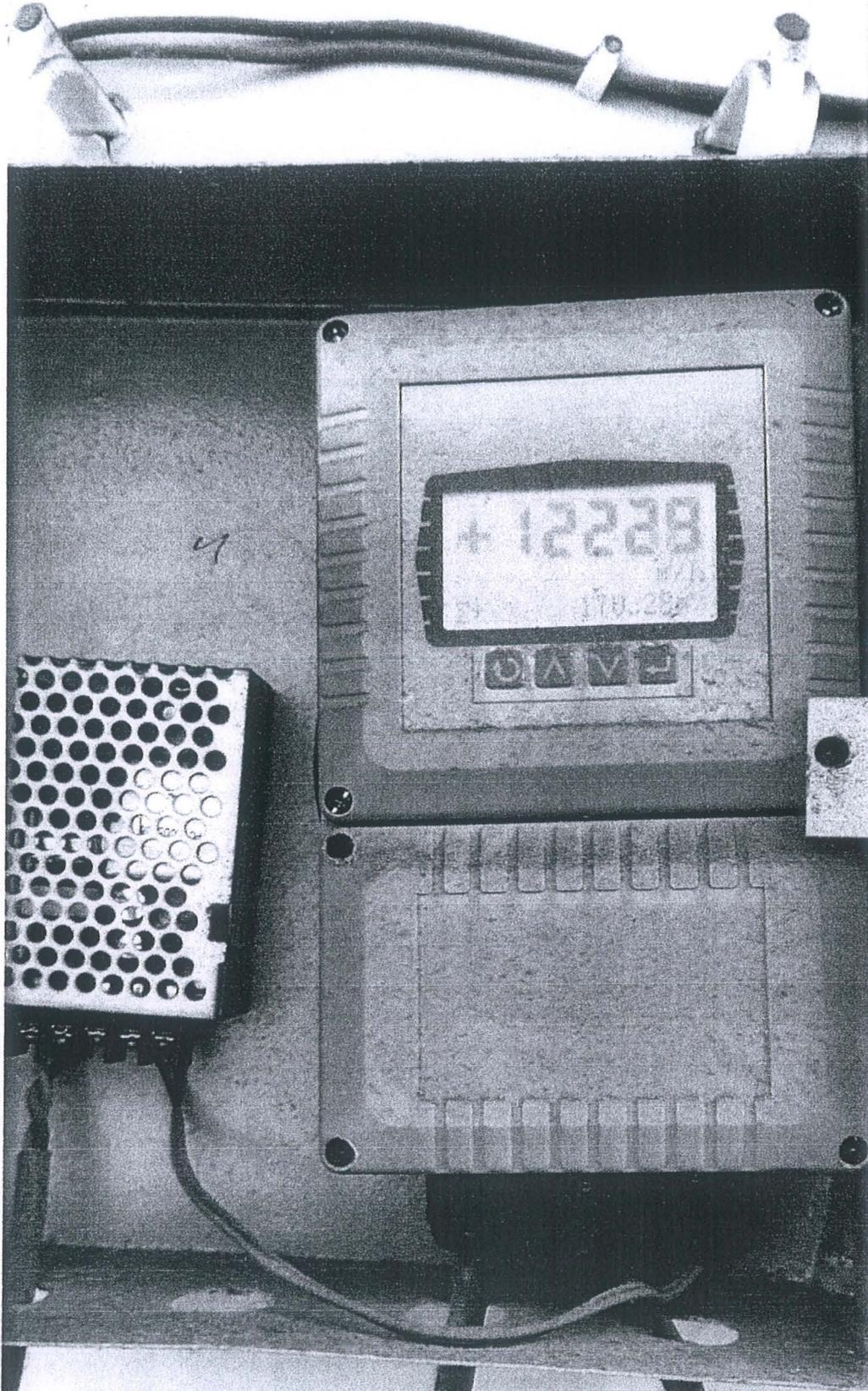
For KRRISH GARMENT'S

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- PROP.



For KRRISH GARMENT

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For KRRISH GARMENT'S

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**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

## Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025958**

**VALID UP TO : 02/07/2026**

Name of the Applicant	TARAK NATH	Son of/पुत्र	RAM BARAN
Address of the Applicant:	D-123		
Company Name:	RAJ DYEING COMPANY	Company Address	G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY GZB
Serial No. of Application Form	GZBD1220NIN0019	Date of Submission	20/12/2020
Specimen Signature of the User:			
<b>Location particulars:</b>			
District	Ghaziabad	Block	LONI
Plot No.	G-76, SECTOR D-1, APPAREL PARK		
Municipality/Corporation	TRONICA CITY	Ward No.	N/A
Holding No.	N/A		
Rate of Withdrawal (m3/hr.)	15.00	Date of Energization (In Case of Electric Pump)	15/09/2015
<b>Particular of the Existing Well and Pumping Device</b>			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	54.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	3.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	15.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	10950		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

For RAJ DYEING COMPANY

Tarade Neh

Partner

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

**This certificate is electronically generated and does not require digital signature**

For RAJ DYEING COMPANY  
Tasde Malik  
Partner



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10981/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2019 Dated:  
24/03/2020

To,

M/s M/S SHRI GHANSHYAM TEXTILES

PLOT NO. K-19 , Sec-D-1 APPAREL PARK , TRONICA CITY, LONI,

GHAZIABAD, GHAZIABAD, 201102

Tehsil : Loni

District : GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10981 and 24/03/2020 .
2. Reference of application (No. and date) 6685494 and 17/12/2019 .
3. Mr SANJAY MITTAL of M/s M/S SHRI GHANSHYAM TEXTILES is hereby granted an authorization, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	1.5 Ton/Annum

1. The authorization shall be valid for a period of 23/03/2025 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

For SHREE GHANSHYAM TEXTILE

Partner

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

## **B Specific Conditions of Authorization**

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad. for information and necessary action .



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174098/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 03/02/2023

To,

M/s

**SHRI GHANSHYAM TEXTILES**

**PLOT NO. K-19 , Sec-D-1 APPAREL PARK , TRONICA CITY,  
LONI, GHAZIABAD,GHAZIABAD,201102**

**Application Id-  
19270268**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SHRI GHANSHYAM TEXTILES** located at **PLOT NO. K-19 , Sec-D-1 APPAREL PARK , TRONICA CITY, LONI, GHAZIABAD,GHAZIABAD,201102.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI GHANSHYAM TEXTILES** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dyeing and Washing of Woolen Cloth	1000	Kg/Day

For SHREE GHANSHYAM TEXTILE

Partner

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.9 KLD	Septic Tank	
Industrial	23 KLD	ETP	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1000 KG/Hour Boiler	Biomass / Bio Briquette/P NG	1	Particulate Matter	16 Meter From Ground Level
2	62 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.

- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 37- Unit shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms with an ultimate aim to achieve Zero Liquid Discharge. Time target action plan for same shall be submitted by unit.
- 38- All conditions imposed in earlier issued consent will remain the same.
- 39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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## U.P. Pollution Control Board

Dated : 13/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stitching, Washing and Dyeing of Readymade Garments 1000 Nos/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 1000 KG/Hr.	Wood/bio briquette	1	Particulate Matter	stack height 20 meter from GL
2	125 KVA DG Set.	HSD	2	Sulphur Dioxide	As per EP Act, 1986

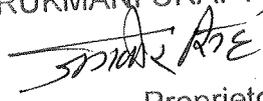
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

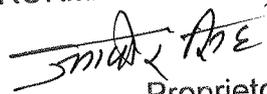
M/S RUKMANI CRAFTS  
  
 Proprietor

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf)

Issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
Date: 2022.01.13  
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ROY  
For and on behalf of U.P. Pollution Control Board .

CEO-1

M/S RUKMANI CRAFTS  
  
Proprietor



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 147608/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2022**

**Dated : 13/01/2022**

**To ,**

Shri JAGBIR SINGH  
M/s RUKMANI CRAFTS  
K-26, Sector-D-1 (P-3), Apparal Park, Tronica City Industrial Area, Loni,  
Ghaziabad,GHAZIABAD,  
GHAZIABAD

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RUKMANI CRAFTS**

**Reference Application No :14748665**

**Dated :13/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. RUKMANI CRAFTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY  
ROY Date: 2022.01.13 18:38:54 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO-1**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK Digitally signed by VIVEK ROY  
ROY Date: 2022.01.13 18:39:04 +05'30'

**CEO-1**

M/S RUKMANI CRAFTS

  
Proprietor

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.RUKMANI CRAFTS vide

Consent Order No. 14748665/ Water

Dated : 13/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stitching, Washing and Dyeing of Readymade Garments 1000 Nos/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	95 KLD	ETP
2	Domestic	1.6 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.6 KLD

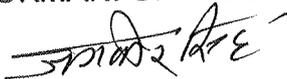
- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act, 1986
2	BOD	As per EP Act, 1986
3	COD	As per EP Act, 1986
4	Oil & Grease	As per EP Act, 1986
5	Quantity of Discharge	95 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## Specific Conditions:

M/S RUKMANI CRAFTS


  
Proprietor

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period. This consent shall have no bearing upon any legal action launched against the unit under the provisions of Act separately.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 10- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 11- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
13. Unit shall comply with all the directions passed by Hon'ble NGT on dated 13-11-2018 in OA No. 317/2015 and OA no. 231/2014.
14. Unit shall install electromagnetic flow meter at the outlet after primary treatment and maintain the log book of same.
15. Unit shall submit latest treated effluent analysis report and latest stack monitoring report from approved laboratory after operation of the unit.
16. Industry shall operate in such a manner that at no instance effluent discharged after primary treatment exceeds the permitted discharge permission.

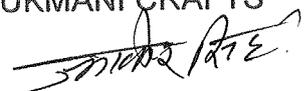
Issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
ROY Date:  
2022.01.13  
18:39:16  
+05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1

M/S RUKMANI CRAFTS



Proprietor



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18176/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2022

Dated :14/09/2022

To,

M/s RUKMANI CRAFTS

Plot No. K-26, Sector - D-1, P-3,Apparal Park, Tronica City Industrial

Area,,GHAZIABAD,201103

Tehsil :Loni

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18176 and 14/09/2022 .
2. Reference of application (No. and date) 17525252 and 20/08/2022 .
3. Mr JAGBIR SINGH of M/s RUKMANI CRAFTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at factory premises .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat.- 35.3 ETP Sludge	TSDF	6 Ton/Year
2	Schedule I, Cat. 5.1, Used Oil	Authorized Recycler	0.5 KL/Year
3	Schedule I, Cat-33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Registered recycler	0.5 Ton/Year
4	Schedule I, Cat.-5.2, Waste cutting oil	TSDF/Registered recycler	0.05 Ton/Year

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

M/S RUKMANI CRAFTS

*[Signature]*

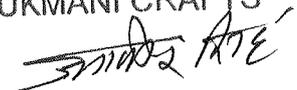
Proprietor

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued

M/S RUKMANI CRAFTS

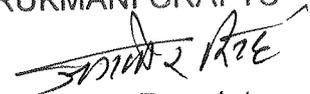


Proprietor

against your industry without any further notice.

- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if

M/S RUKMANI CRAFTS

  
Proprietor

any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

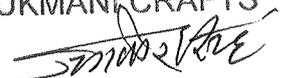
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

M/S RUKMANI CRAFTS



Proprietor

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

VIVEK  
ROY

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by VIVEK ROY  
Date: 2022.09.14  
21:21:25 +05'30'

( Authorized Signatory )

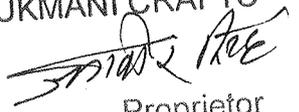
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK  
ROY

Digitally signed  
by VIVEK ROY  
Date:  
2022.09.14  
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CEO/EE, I/C Circle \_\_\_\_\_

M/S RUKMANI CRAFTS  
  
Proprietor



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
147818/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2022

**Dated : 13/01/2022**

**To ,**

Shri ASHWANI KUMAR & DEEPAK CHATURVEDI  
M/s ARADHYA GARMENTS  
Plot No. G-121, Apparel Park, Sector-D 1, Tronica City, GHAZIABAD, 201103  
GHAZIABAD

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ARADHYA GARMENTS

**Reference Application No :14775074**

**Dated :13/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. ARADHYA GARMENTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY  
Digitally signed by VIVEK ROY Date: 2022.01.13 18:56:24 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO-1**

**Enclosed : As above**  
**(condition of consent):**

**Copy to:** Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY  
Digitally signed by VIVEK ROY Date: 2022.01.13 18:56:18 +05'30'

**CEO-1**



## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ARADHYA GARMENTS vide

Consent Order No. 14775074/ Water

Dated : 13/01/2022

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dyeing & Washing of Readymade Garments-2000 Pcs/Day.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.6 KLD	Septic Tank
2	Industrial	80 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.6 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act, 1986
2	BOD	As per EP Act, 1986
3	COD	As per EP Act, 1986
4	Oil & Grease	As per EP Act, 1986
5	Quantity of Discharge	80 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period. This consent shall have no bearing upon any legal action launched against the unit under the provisions of Act separately.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 10- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 11- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
13. Unit shall comply with all the directions passed by Hon'ble NGT on dated 13-11-2018 in OA No. 317/2015 and OA no. 231/2014.
14. Unit shall install electromagnetic flow meter at the outlet after primary treatment and maintain the log book of same.
15. Unit shall submit latest treated effluent analysis report and latest stack monitoring report from approved laboratory after operation of the unit.
16. Industry shall operate in such a manner that at no instance effluent discharged after primary treatment exceeds the permitted discharge permission.

Issued with the permission of competent authority .

VIVEK  
Digitally signed  
by VIVEK  
Date: 2018.11.13  
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For and on behalf of U.P. Pollution Control Board .

CEO-1

312/21/2018  
UPPCB  
ENVIRONMENT



67

**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
 147814/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2022

Dated : 13/01/2022

To ,

Shri ASHWANI KUMAR & DEEPAK CHATURVEDI  
 M/s ARADHYA GARMENTS  
 Plot No. G-121, Apparel Park, Sector-D 1, Tronica City,GHAZIABAD,201103  
 GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
 to M/s. ARADHYA GARMENTS

Reference Application No. 14774171

Dated : 13/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ARADHYA GARMENTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK  
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Digitally signed  
 by VIVEK ROY  
 Date: 2022.01.13  
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For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above  
 (condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

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 Date: 2022.01.13  
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CEO-1

## U.P. Pollution Control Board

Dated : 13/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing & Washing of Readymade Garments-2000 Pcs/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 800 KG/Hr.	Wood/bio briquette	1	Particulate Matter	stack height 20 meter from GL
2	125 KVA DG Set.	HSD	2	Sulphur Dioxide	As per EP Act, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act, 1986
2	2	Sulphur Dioxide	As per EP Act, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf)

Issued with the permission of competent authority .

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by VIVEK ROY  
Date: 2022.01.13  
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For and on behalf of U.P. Pollution Control Board .

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31/01/2018  
RAJ  
UPPCB  
ENVIRONMENT



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17275/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2022

Dated :20/05/2022

To,

M/s ARADHYA GARMENTS

Plot No. G-121, Apparel Park, Sector-D 1, Tronica City, GHAZIABAD, 201103

Tehsil :Loni

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17275 and 20/05/2022 .
2. Reference of application (No. and date) 16219294 and 02/05/2022 .
3. Mr ASHWANI KUMAR & DEEPAK CHATURVEDI of M/s ARADHYA GARMENTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. G-121, Apparel Park, Sector-D 1, Tronica .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP Sludge (Schedule 1, Cat. 35.3)	TSDF	6.0 ton/year
2	Used or spent oil (Schedule 1, Cat. 5.1)	TSDF/Authorized recyclers	0.2 kl/year
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes (schedule 1, Cat. 33.1)	TSDF/Authorized recyclers	0.5 ton/year
4	waste cutting oil (Schedule 1, cat. 5.2)	TSDF/Authorized recyclers	0.05 ton/year

1. The authorization shall be valid for a period of 19/05/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .



4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter

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and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous waste is sold to any unauthorized person, the authorized person shall be liable for the same.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. In case of other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.



16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016

VIVEK ROY (Authorized Signatory)  
 Digitally signed by VIVEK ROY  
 Date: 2022.05.20  
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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY  
 Digitally signed by VIVEK ROY  
 Date: 2022.05.20  
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CEO/EE, I/C Circle \_\_\_\_\_





**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
**146996/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021**

**Dated : 10/01/2022**

**To ,**

Shri ADESH TYAGI  
M/s TUSHAR GARMENTS  
PLOT NO. G-113, SECTOR D-1, TRANS DELHI SIGNATURE CITY,,GHAZIABAD,201102  
GHAZIABAD

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TUSHAR GARMENTS**

**Reference Application No :14664369**

**Dated :10/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. TUSHAR GARMENTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY  
Digitally signed by VIVEK ROY  
Date: 2022.01.10 19:46:11 +0530

**For and on behalf of U.P. Pollution Control Board**

**C.E.O**  
**C-1**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY  
Digitally signed by VIVEK ROY  
Date: 2022.01.10 19:46:30 +0530

**C.E.O**  
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For TUSHAR GARMENT'S

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## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TUSHAR GARMENTS vide

Consent Order No. 14664369/ Water

Dated : 10/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Garments -500 Pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.5 KLD	Septic Tank
2	Industrial	20 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.5 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	20 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

For TUSHAR GARMENT'S

PROP.

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

For TUSHAR GARMENT'S



PROP.

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 by VIVEK ROY  
 Date: 2022.01.10  
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**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**C.E.O**

**C-1**



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
 146928/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 10/01/2022

To ,

Shri ADESH TYAGI  
 M/s TUSHAR GARMENTS  
 PLOT NO. G-113, SECTOR D-1, TRANS DELHI SIGNATURE CITY,,GHAZIABAD,201102  
 GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. TUSHAR GARMENTS

Reference Application No. 14657941

Dated : 10/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TUSHAR GARMENTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
 This consent is being issued with the permission of competent authority .

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 by VIVEK ROY  
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**For and on behalf of U.P. Pollution Control Board**

**C.E.O**  
**C-1**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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 by VIVEK ROY  
 Date: 2022.01.10  
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**C.E.O**  
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For TUSHAR GARMENT'S

PROP.

## U.P. Pollution Control Board

Dated : 10/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Garments -500 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	600 Kg/Hour Baby Boiler	Wood/Briquette	1	Particulate Matter	16 meter from ground level
2	40 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

For TUSHAR GARMENT'S

PROP.

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf)

Issued with the permission of competent authority .

VIVEK Roy  
Digitally signed  
by VIVEK ROY  
Date: 2022.01.10  
19:43:09 +05'30'

For and on behalf of U.P. Pollution Control Board .

For TUSHAR GARMENT'S



PROP.

C.E.O

C-1



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

**Ref. No : 12072/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2020 Dated: 17/06/2020**

To,

M/s TUSHAR GARMENTS

Plot No. G-113, Apparel Park, Sector-D1, Tronica City,,GHAZIABAD,201102

Tehsil :Loni

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12072 and 17/06/2020 .
2. Reference of application (No. and date) 8774554 and 10/06/2020 .
3. Mr ADESH TYAGI of M/s TUSHAR GARMENTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Authorised recycler/Incinerator	0.1 KL/Annum
2	Schedule-I, Cat. 5.2 Wastes or residues containing oil	Through TSDF	0.1 Ton/Annum
3	Schedule-I, Cat.33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	0.5 Ton/Annum
4	Schedule-I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	6 Ton/Annum

1. The authorization shall be valid for a period of 16/06/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

FOR TUSHAR GARMENTS

PROP.

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

For TUSHAR GARMENTS

PROP.

- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

For TUSHAR GARMENT'S



UTTAR PRADESH POLLUTION CONTROL BOARD

PROP.

Ashok Kumar  
Tiwari

Digitally signed by  
Ashok Kumar Tiwari  
Date: 2020.07.05  
20:36:31 +05'30'



**TUSHAR GARMENTS**

PLOT NO. G-113 SEC-D-1 P-3 APPAREL PARK, TRONICA CITY, LONI, GHAZIABAD-201102, U.P.  
Mobile No.09899197468

85

Date: 21/04/2023

To,  
The Chief Environmental Officer C-1  
Uttar Pradesh Pollution Control Board  
TC-12 V Vibhuti Khand, Gomati Nagar, Lucknow-221010, Uttar Pradesh  
Email: [ceo1@uppcb.in](mailto:ceo1@uppcb.in)

Subject: Request for suspension of Air CTO Reference No. 146928/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021 Dated 10/01/2022 and Water CTO Reference No. 146996/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021 Dated 10/01/2022.

Dear Sir,

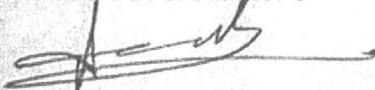
This is with reference to subject matter we wish to clarify that due to current situation of Tronica City Sector D-1, Apparel Park, Ghaziabad, It is very difficult to survive the dyeing/washing business and we have decided to close the dyeing and washing activities on our Plot No. G-113, Sector-D 1, Apparel Park, Tronica City, Ghaziabad-201102. We have already dismantled all the plant-machineries, Boiler, and PETP etc. Before doing any activities related to trade effluent generation i.e. dyeing and washing we will take necessary permission/consents from your good office.

We will do only dry activities i.e. Garment manufacturing under white category of industry. So requested to your good office kindly suspend our both CTO and exclude the name of our Industry (i.e. Tushar Garments) under Grossly Polluting Industry (GPI) to avoid closure direction under 33A during third party visit of CPCB.

Kindly acknowledge the same and allow us to run our industry under dry process without dyeing and washing.

Thanking You

FOR TUSHAR GARMENTS  
For TUSHAR GARMENTS



PROP.

Adesh Tyagi  
(Proprietor)

CC: Regional Officer, Uttar Pradesh Pollution Control Board, 2 I.N.S. Sector-16, Vasundhra, Ghaziabad-201012.

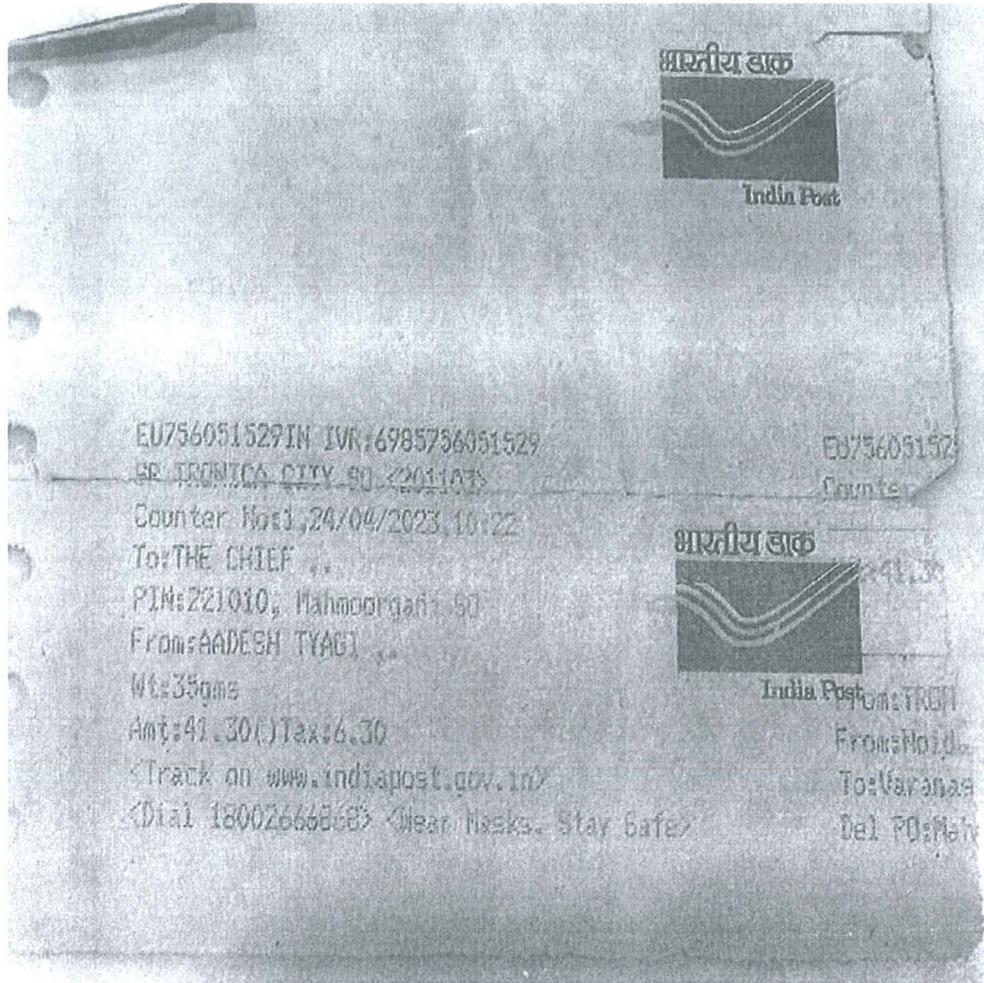
*Handwritten signature*  
*21/04/2023*

For TUSHAR GARMENTS



PROP.

REGIONAL OFFICE  
U.P. Pollution Control Board  
Ins-2 Sector-16, Vasundhra  
Ghaziabad



For TUSHAR GARMENT'S

PROP.



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 146921/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021**

**Dated : 07/01/2022**

**To ,**

Shri SANJAY KUMAR  
 M/s Ms Krish Garments  
 Plot No. G-109 Industrial Sector D-1 (P) Trans Delhi Signature City, Loni Ghaziabad  
 (U.P.),GHAZIABAD,201103  
 GHAZIABAD

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Ms Krish Garments**

**Reference Application No :14657242**

**Dated :07/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. Ms Krish Garments is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK  
 ROY  
Digitaly signed  
 by VIVEK ROY  
 Date: 2022.01.07  
 161528440930

**For and on behalf of U.P. Pollution Control Board**

**C.E.O  
 C-1**

**Enclosed : As above  
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK  
 ROY  
Digitaly signed  
 by VIVEK ROY  
 Date: 2022.01.07  
 161528440930

For KRISH GARMENT'S

PROP.

**C.E.O  
 C-1**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.Ms Krish Garments vide

Consent Order No. 14657242/ Water

Dated : 07/01/2022

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Washing and Dyeing of Garments -600 Pcs/day.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.9 KLD	Septic Tank
2	Industrial	18 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.9 KLD

- The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	18 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions; KRISH GARMENT'S



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- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

For KRRISH GARMENT'S

  
PROP.

VIVEK Digitally signed by VIVEK ROY Date: 2022.01.07 16:55:19+05'30'  
ROY



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 146920/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021**

**Dated : 07/01/2022**

**To ,**

Shri SANJAY KUMAR  
 M/s Ms Krish Garments  
 Plot No. G-109 Industrial Sector D-1 (P) Trans Delhi Signature City, Loni Ghaziabad  
 (U.P.),GHAZIABAD,201103  
 GHAZIABAD

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Ms Krish Garments**

Reference Application No. 14656784

Dated : 07/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Ms Krish Garments. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
Date: 2022.01.07  
16:14:36 +05'30'  
ROY

**For and on behalf of U.P. Pollution Control Board**

**C.E.O**

**C-1**

**Enclosed : As above  
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Digitally signed  
by VIVEK ROY  
Date: 2022.01.07  
16:14:46 +05'30'  
ROY

For KRRISH GARMENT'S

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**C.E.O**

**C-1**

## U.P. Pollution Control Board

Dated : 07/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing and Dyeing of Garments -600 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	500 Kg/Hour Baby Boiler	Wood/Briquette	1	Particulate Matter	Approx 16 meter from ground level
2	63 KVA DG Set	HSD	1	Sulphur Dioxide	1.5 meter from nearest roof level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

For KRRISH GARMENT'S

PROP.

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2023 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf)

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Date: 2022.01.07  
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

For KRRISH GARMENTS

  
PROP.

C.E.O  
C-1

## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 1060/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Dated:  
04/02/2019

To,

M/s M/S KRISH GARMENTS

PLOT NO. G-109 SEC-D-1 (P-3) APPAREL PARK INDL. AREA TRONICA CITY LONI  
GHAZIABAD

Tehsil :Loni

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 1060 and 04/02/2019 .
2. Reference of application (No. and date) 894565 and 07/03/2018 .
3. Mr SANJAY KUMAR TYAGI of M/s M/S KRISH GARMENTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. G-109 SEC-D-1 (P-3) APPAREL PARK INDL. AR .

## Details of Authorisation

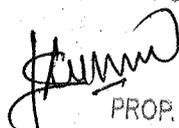
S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP Sludge (Schedule I Cat. 35.3)	TSDF	0.3 Ton per year

1. The authorization shall be valid for a period of 03/02/2024 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

## A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

For KRISH GARMENT'S



PROP.

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

#### **B Specific Conditions of Authorization**

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF/Recycler generated from the industry as below-

i. ETP Sludge (Schedule 1 Cat. 35.3) through TSDF, Quantity 0.30 Ton per year.

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter

FOR KRISH GARMETS



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and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous waste is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous waste shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.

20. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

21. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

22. Industry shall submit Authorization fees (Rs. 10,000/- for small scale, Rs. 20,000/- for medium scale and Rs. 50,000/- for large scale unit) according to balance sheet within 15 days.

For KRRISH GARMENT'S

  
PROP.

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AKHLAQ HUSAIN  
Date: 2019.02.05  
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HUSAIN



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 145679/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021**

**Dated : 07/01/2022**

**To ,**

Shri TARAK NATH  
 M/s RAJ DYEING COMPANY  
 Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY, GHAZIABAD, 201103  
 GHAZIABAD

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJ DYEING COMPANY**

Reference Application No. 14509190

Dated : 07/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJ DYEING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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 VIVEK ROY  
 Date: 2022.01.07 19:12:04 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**C.E.O**  
**C-1**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Digitally signed  
 VIVEK ROY  
 Date: 2022.01.07 19:12:11 +05'30'

**C.E.O**  
**C-1**

**For RAJ DYEING COMPANY**

*Tamasha*

**Partner**

## U.P. Pollution Control Board

Dated : 07/01/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing, Bleaching and Washing Garments-600 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	800 Kg/Hour Baby Boiler	Wood/Briquette	1	Particulate Matter	16 meter from ground level
2	62 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf)

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by VIVEK ROY  
Date: 2022.01.07  
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ROY

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O  
C-1

For RAJ DYEING COMPANY

Tank Nath

Partner



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
**147281/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021**

**Dated : 07/01/2022**

**To ,**

Shri TARAK NATH  
 M/s RAJ DYEING COMPANY  
 Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY, GHAZIABAD, 201103  
 GHAZIABAD

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RAJ DYEING COMPANY**

**Reference Application No :14700084**

**Dated :07/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. RAJ DYEING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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 VIVEK ROY  
 Date: 2022.01.07  
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**For and on behalf of U.P. Pollution Control Board**

**C.E.O**  
**C-1**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY  
 Digitally signed by  
 VIVEK ROY  
 Date: 2022.01.07  
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**C.E.O**  
**C-1**

**For RAJ DYEING COMPANY**  
*Tarak Nath*  
**Partner**

## Annexure to Consent issued to M/s.RAJ DYEING COMPANY vide

Consent Order No. 14700084/ Water

Dated : 07/01/2022

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dyeing, Bleaching and Washing Garments-600 Pcs/day.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.9 KLD	Septic Tank
2	Industrial	19 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.9 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	COD	As per EP Act 1986
2	Oil & Grease	As per EP Act 1986
3	Total Suspended Solids	As per EP Act 1986
4	BOD	As per EP Act 1986
5	Quantity of Discharge	19 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O  
C-1

For RAJ DYING COMPANY

*Talwar*

Partner



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

**Ref. No : 13664/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2021**

**Dated :26/02/2021**

To,

M/s RAJ DYEING COMPANY

Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY, GHAZIABAD, 201103

**Tehsil :Loni**

**District :GHAZIABAD**

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13664 and 26/02/2021 .
2. Reference of application (No. and date) 10907811 and 11/01/2021 .
3. Mr TARAK NATH of M/s RAJ DYEING COMPANY is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA C .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used Oil (Schedule 1 Cat. 5.1)	Authorized recycler	0.5 KL/Year
2	Empty Containers (Schedule-1 Cat 33.1)	Authorized recycler	0.5 Ton/Year
3	Waste Oil (Schedule 1 Cat. 5.2)	Authorized recycler/TSDF	0.1 Ton/Year
4	ETP Sludge Schedule I Cat 35.3	TSDF	6 Ton/Annum

1. The authorization shall be valid for a period of 25/02/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

For RAJ DYEING COMPANY

Tarak Nath

Partner

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

#### **B Specific Conditions of Authorization**

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

( Authorized Signatory )

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB,  
Ghaziabad. for information and necessary action .

VIVEK Digitally signed  
by VIVEK ROY  
Date: 2021.03.01  
23:38:08 +05'30'  
ROY  
CEO/EE, I/C Circle \_\_\_\_\_

For RAJ DYEN'S COMPANY  
*Tankesh* Partner



FIR No. \_\_\_\_\_ C.No \_\_\_\_\_  
U/S \_\_\_\_\_  
P.S. \_\_\_\_\_  
Distt. \_\_\_\_\_

IN THE COURT OF Honble National Green Tribunal Principal Bench New

Suit/Appeal No. CA.No 248 JURISDICTION of 2025 Delhi

In re :-

Narun Gulati Plaintiff / Apptt/Petitioner/Complainant

VERSUS

State of U.P. & ors Defendant/Respondent/Accused

KNOW ALL to whom these present shall come that I / We Raj Dying Company & Associates  
Greenwells Located At G-76 & K-121 Sector D1, Toranagar City Lane GZ BVP

The above named Respondent No 22 & 17 do hereby appoint

DEEPAK KUMAR SHUKLA  
E. No. D/1807-A/2007 Advocate  
SUPREME COURT OF INDIA  
Chamber No. 03, C.K. Dattari Block  
Lawyers Chamber, Supreme Court  
Mob. : 8376954139 / 9873935355  
E-mail: advdeepak1990@gmail.com

Sh. V.P. Mishra  
Advocate  
Sh. M.K. Mishra  
Advocate

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorise him :-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents to admit and/or deny the documents of opposite party

To withdrsw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings

The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and-authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And i/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/ourown acts, as if done by me/us to all .ntents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this..... day

For RAJ DYING COMPANY

M.K. SINGH  
Advocate

Shukla  
Client

Tendulkar  
Client



I Identify The Signature/Thumb Impression Of Below Mentioned Person Signed In My Presence. The Client.

Partner  
Chetach





FIR No. \_\_\_\_\_ C.No \_\_\_\_\_  
U/S \_\_\_\_\_  
P.S. \_\_\_\_\_  
Distt. \_\_\_\_\_

IN THE COURT OF Honble National Green Tribunal Bhubaneswar Bench No. 1

Suit/Appeal No. GA-No. 248 JURISDICTION of 2023 Delhi

In re :- Voraxum Gurahi Plaintiff / Apptt/Petitioner/Complainant

VERSUS

State of U.P & Bihar Defendant/Respondent/Accused

KNOW ALL to whom these present shall come that I / We Tushar Garments & Krrish Garments  
Located At G-113 & G-109 Sector D1, Gomti City, Loni Ghazabad U.P.

The above named Respondent No 23 & 22 do hereby appoint

DEEPAK KUMAR SHUKLA  
E. No. D/1607-A/2007 Advocate  
SUPREME COURT OF INDIA  
Chamber No. 03, C.K. Daftari Block  
Lawyers Chamber, Supreme Court  
Mob. : 8375954139, 9473935355  
E-mail: advdeepak1986@gmail.com

Sh. J.P. Mishra  
Advocate  
Sh. M.K. Mishra  
Advocate

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorise him :-  
To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.  
To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents to admit and/or deny the documents of opposite party  
To withdrsw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings  
The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and-authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And i/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/ourown acts, as if done by me/us to all .ntents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

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IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_\_\_\_.  
Accepted subject to the terms of the fees.



M.K. Mishra  
(M.K. Mishra)  
Advocate  
17/2020  
(J.P. Mishra)

For TUSHAR GARMENT'S Client  
For KRRISH GARMENT'S Client  
PROP.  
I Identify The Signature/Thumb Impression Of Below Mentioned Person, Signed In My Presence. The Client.



FIR No. \_\_\_\_\_ C.No \_\_\_\_\_  
U/S \_\_\_\_\_  
P.S. \_\_\_\_\_  
Distt. \_\_\_\_\_

IN THE COURT OF Hon'ble National Green Tribunal Municipal Bench

Suit/Appeal No. OA No 248 JURISDICTION of 2023 New Delhi

In re :-

Varun Gulati

Plaintiff / Appt/Petitioner/Complainant

VERSUS

State of U.P. & ors

Defendant/Respondent/Accused

KNOW ALL to whom these present shall come that I / We Shree Ghanshyam Textile & Rubkmani Crafts Located At K-19 & K-26, Sector D1, Tronica City Lane

The above named Ghaziabad U.P. Respondent No 182 do hereby appoint

DEEPAK KUMAR SHUKLA  
E. No. D/1607-A/2007 Advocate  
SUPREME COURT OF INDIA  
Chamber No. 03, C.K. Daftari Block  
Lawyers Chamber, Supreme Court  
Mob.: 8376954139, 9473835355  
E-mail: advdeepak1986@gmail.com

Sh. J.P. Mishra 18/1/19  
Advocate  
Sh. M.K. Mishra  
Advocate

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorise him :-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents to admit and/or deny the documents of opposite party

To withdrsw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings

The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and-authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And i/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/ourown acts, as if done by me/us to all .ntents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this..... day

Of..... 20..... Accepted subject to the terms of the fees.

M.S.  
(M.K. Suresh)  
Advocate

D. Shubda

For RUKMANI CRAFTS  
[Signature]  
Client

[Signature]  
Client Partner

I Identify The Signature/Thumb Impression Of Below Mentioned Person, Signed In My Presence. The Client.



For SHREE GHANSHYAM TEXTILE

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Advocate Deepak <advdeepak1986@gmail.com>

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**Reply on behalf of respondents no.17 to 20 and 22 & 23 in OA no. 248/2023**

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**Advocate Deepak** <advdeepak1986@gmail.com>  
To: mansichahal104@gmail.com

Wed, Jan 3, 2024 at 6:22 PM

Dear Sir,  
Here I send you complete set alongwith all documents kindly find the attachment  
Thanks & Regards  
Deepak Kumar Shukla  
Advocate  
8376954139

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 **VARUN GULATI VS STATE OF UP.pdf**  
9940K